

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 67 of 2020

IN THE MATTER OF:

Manjunath Dasappa & Anr.

...Appellants.

Versus

Transglobal Power Ltd. & Ors.

...Respondents.

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Arjun Asthana and Mr. Manan Shishodia, Advocates.

For Respondent: Mr. Arun Sri Kumar and Kaustav Saha, Advocates.

ORDER
(Virtual Mode)

09.11.2020 Learned Counsel for the Respondent submits that Annexure- 7 and Annexure- 14, which are part of the Memo of Appeal are not filed before the Tribunal and these documents have been filed first time before this Appellate Tribunal without seeking any permission.

Learned Counsel for the Appellant submits that he will ascertain this fact and make the submissions.

After ascertaining the fact if it reveals that these documents are not filed before the Tribunal, Learned Counsel for the Appellant may move appropriate Application till 20th November, 2020 and advance copy be served on the Respondent. In such case, the Respondent may file Reply of that Application till 27th November, 2020.

Learned Counsel for the Respondent submits that he has already filed the written submission, which is taken on record.

Let Appeal be fixed 'For Hearing' on **02nd December, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

SC/BM.